

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 1572
ANSWERED ON 10.12.2021

RAILWAY LAND

1572. SHRI K. SOMAPRASAD:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways is preparing any plan for the transfer of its land to private parties all over the country;
- (b) if so, the details of the land and its value thereof;
- (c) the process by which the surplus land would be disposed off; and
- (d) the likely amount to be generated as a result thereof?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 1572 BY SHRI K. SOMAPRASAD ANSWERED IN RAJYA SABHA ON 10.12.2021 REGARDING RAILWAY LAND

(a) to (d): Railway land is leased/licensed for the purposes connected with Railways working and operations requiring development of ancillary logistic support/infrastructure such as bulk oil installations & oil depots, steel yards, concrete sleeper plants, coal dumps, connectivities to private sidings/ports and other logistic stacking plots, vending stalls, etc. and for passenger amenities/facilities to private parties for various periods.

Further, vacant Railway land/air-space not required by Railways for its immediate future operational needs is also leased through open, transparent and competitive bidding to private sector for commercial development in interim period wherever feasible through Rail Land Development Authority (RLDA), in order to mobilize additional financial resources. Generation of revenue from land resources is a continuous process.
